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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

. MA No.3668/94 & RA No.373/94 in OA No.2985/91

NEW DELHI THIS THE 16TH DAY OF NOVEMBER, 1994.
MR.JUSTICE S.K.DHAON, VICE-CHAIRMAN(J)

MR.B.K.SINGH, MEMBER(A)

Sunil Kumar
(Surinder Kumar & Ors.)
S/o Bharkta Ram
R/o Durgiana Colony
V& P.O.Babylal Dist.Ambala ...

APPLICANT

vs.

1. Union of India
through its Secretary
Ministry of Communication
Department of Telecommunications,
New Delhi.
2. The Director (Maintenance)
Northern Telecom Region
W/E Microwaves Building
Master Tara Singh Nagar
Jalandhar City(Punjab)
3. The Chief General Manager
Northern Telecom
26 Janpath, Kidwai Bhawan
New Delhi.
4. The Divisional Engineer
Telecom,
Ambala Cantt.

...

RESPONDENTS

ORDER (IN CIRCULATION)

JUSTICE S.K.DHAON:

This is an application seeking the review of the judgement dated 26.4.1994 delivered by us in open Court.

2. This application is accompanied by another application seeking the condonation of delay. In the said application, it is averred that the applicant(Sh.Sunil Kumar) acquired knowledge of our judgement in September, 1994 and that is how the review application was filed in this Tribunal on 24.10.1994. The period of limitation for filing a review application is 30 days from the date of receipt of the order/judgement. We find that in pursuance of Rule 22 of the Central Administrative Tribunal (Procedure) Rules, 1987, a copy of our judgement was sent and duly served upon the counsel for the applicant on 12.5.1994. Therefore, the limitation for filing the review application commenced from that day.

3. It is obvious that the applicant has come out with a false case in this review application. This is an additional reason for not exercising our discretion to condone the delay. That apart, no explanation has been offered of the delay subsequent to the expiry of the period of 30 days from 12.5.1994. We do not accept the version of the applicant that he acquired knowledge of our judgement for the first time in September, 1994.

4. In the Original Application, 7 persons were the applicants. Shri Sunil Kumar(the applicant) was applicant No.7. Barring him, all other applicants have been granted relief.

5.  This review application is rejected summarily.


(B.K.SINGH)
MEMBER(A)


(S.K.DHAON)
VICE-CHAIRMAN(J)

SNS